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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi, the 20th May, 1980.

NOTIFICATION  
INCOME TAX

No.3383(F.No.398/10/80-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Marimoy Ganguly being a gazetted Officer of the Central Government, to exercise powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Marimoy Ganguly takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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\* SHADMA \*  
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